

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 4723
ANSWERED ON 31.03.2022

RENEWABLE ENERGY MANAGEMENT CENTRES

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SHRIMATI SANGEETA KUMARI SINGH DEO

Will the Minister of New & Renewable Energy be pleased to state:

- (a) whether the Government has approved establishment of Renewable Energy Management Centres (REMCs) throughout the country, if so, the details along with its aims and objectives;
- (b) whether the Government has identified any agency/ body for its establishment and if so, the details thereof;
- (c) the quantum of funds allocated by the Government for the said purpose;
- (d) whether the Government has launched number of REMCs in the country and if so, the details of the number of said management centres set up during the last three years and the current year; and
- (e) the other steps taken by the Government for effective implementation of the renewable energy schemes and to achieve the target fixed therein within stipulated time period?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

(SHRI R.K. SINGH)

(a) The Ministry of Power has sanctioned 13 Renewable Energy Management Centres (REMCs), viz. National Load Dispatch Centre (Delhi), Northern Regional Load Dispatch Centre (Delhi), Western Regional Load Dispatch Centre (Mumbai), Southern Regional Load Dispatch Centre (Bengaluru), and State Load Dispatch Centres of states of Rajasthan, Gujarat, Madhya Pradesh, Maharashtra, Tamil Nadu, Andhra Pradesh, Karnataka, Telangana and Andaman & Nicobar Islands (Energy Management Centre).

The objective of setting up REMCs is to address variability, intermittency & ramping aspects of renewable energy integration through deployment of State-of-the-art monitoring, forecasting and scheduling systems.

All the 13 REMCs have been commissioned.

(b) POWERGRID is the Implementing Agency for establishment of Renewable Energy Management Centres.

(c) The Ministry of Power has sanctioned REMCs at a cost of Rs. 409 crore.

(d) As given in part (a) above.

(e) The steps taken by the Government for promoting renewable energy include:

- i) Permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route,
- ii) Waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025,

iii) Declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2022,

- iv) Setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers on a plug and play basis,
- v) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 MW CPSU Scheme Phase II, etc.,
- vi) Laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power,
- vii) Notification of standards for deployment of solar photovoltaic system/devices,
- viii) Setting up of Project Development Cell for attracting and facilitating investments,
- ix) Standard Bidding Guidelines for tariff based competitive bidding for procurement of Power from Grid Connected Solar PV and Wind Projects.
- x) Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
